

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

39. CA 237/2022 In CP/804(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.04.2024**

NAME OF THE PARTIES: Eirich India Private Limited

Section: Rule 11 of NCLT, Sec. 441 of Companies Act, 2013

ORDER

CA No. 237/2022:- None has appeared for company application. Mr. Shivraj appeared for the RoC. The present company application has been filed for restoration of CP/804(MB)/2017. Since the said company petition has already been listed on board for hearing, this **CA No. 237/2022 is disposed of as rendered infructuous.**

Mr. Shirvraj appeared for the RoC. Counsel for the RoC seeks time to file report. Time granted. Let the same be filed within a period two weeks. List the matter on **01.07.2024** for hearing.

SD/-
ANIL RAJ CHELLAN
Member (Technical)
29.04.2024
Sushil

SD/-
KULDIP KUMAR KAREER
Member (Judicial)